NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA /107/252/HDB/2017
NAME OF THE COMPANY	Sri Raghunath Resorts & Hospitality India Pvt Ltd
NAME OF THE PETITIONER(S)	Sri Raghunath Resorts & Hospitality India Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Coun	sel(s)	Designation	E-mail & Telephone No.	Signature
Darga Mabu 1	Barha	PCS	CSdmbasha@gmailcom	BI

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl.No.25

Date of hearing: 18.10.2017

CA/107/252/HDB/2017

Sri Raghunath Resorts & Hospitality India Pvt Ltd.

ORDER

Heard Mr. Darga Mabu Basha, PCS for the petitioner.

The ROC has filed a report dated 14.10.2017, by inter-alia stating that the CP can be considered based on subject to filing all pending returns namely: annual returns, balance sheet with fees and additional fees prescribed under the provisions of the Companies Act, 2013. He may be directed to ensure the compliance as per the Companies Act, 2013 without any delay in future.

In view of the above observations of the ROC, we direct petitioner to submit all the pending reports and also submit affidavit subject to satisfaction of the ROC with regard to the commitment to ensure compliance as per the provisions of the Companies Act. Post the case on 09.11.2017.

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Member (Technical)

Member (Judicial)

RSN